

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 189/TT/2015

Subject : Determination of transmission tariff from COD to 31.3.2019 for (A) Central Sector Portion of Establishment of Fibre Optic Communication System in Northern Region.

Date of hearing : 22.3.2016

Coram : Shri Gireesh. B. Pradhan, Chairperson
Shri A.K.Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Limited & 17 others

Parties present : Shri S.S. Raju, PGCIL
Shri Jasbir Singh, PGCIL
Shri M.M Mondal, PGCIL
Shri S.K Venaktesan, PGCIL
Smt Sangeeta Edwards, PGCIL
Shri Rakesh Prasad, PGCIL
Shri Anshul Garg, PGCIL

Record of Proceedings

The representative of the petitioner submitted that the instant petition has been filed for determination of transmission tariff from COD to 31.3.2019 for (A) Central Sector Portion of establishment of fibre optic communication system in Northern Region.

2. None appeared on behalf of the respondents.
3. The Commission directed the petitioner to submit the following information on affidavit, with an advance copy to respondents by 11.4.2016:-
 - a) Out of 5667 km OPGW fiber optic cable on the existing/new EHV transmission lines of Powergrid & 1098 km of Powergrid Telecom existing links, the petitioner has claimed 1030.426 km optical fiber. Furnish the status of the remaining assets.
 - b) Segregated apportioned approved cost for the assets and basis of apportionment and cost estimates.
 - c) The actual O&M cost yearwise along with breakup of R&M, A&G, Employee cost in detail.
 - d) The breakup of optical fiber length covered and claimed in various petitions.
 - e) Certificate in support of commercial use of the assets covered in the petition. The treatment of other income generated from commercial use, if any
 - f) Initial spares, if any



- g) Clarify, whether the capital expenditure has been verified from the audited statements of accounts up to 31.3.2014 OR up to 31.12.2014, the Auditor certificates submitted are indicating two different dates.
 - h) The editable soft copy in Excel format of the computation of the IDC submitted earlier for the asset:
 - i) From the date of infusion of debt fund up to Scheduled COD.
 - ii) From scheduled COD to actual COD of the respective Asset;
 - i) While submitting the un-discharged liability portion of IDC/IEDC, petitioner should clarify whether it has been included in the projected additional-capitalization claimed and accordingly should modify the tariff claims.
 - j) The completion schedule of the asset was 30 months and actual time taken was also around 29 months whereas the petitioner in Form – 12 A has given the details of IEDC for 2 years only. Furnish the properly filled form 12A and head-wise details of IEDC.
 - k) As per tariff regulation 2014 the petitioner is also required to submit the quarter wise actual cash expenditure in Form -14 whereas the petitioner has shown the expenditure as on COD only in Form -14. Submit the complete information in Form -14.
 - l) Submit the duly filled in Form – 12B.
4. The Commission further directed the petitioner to file the above said information within the specified time. In case, the information is not filed within the said date, the matter shall be decided based on available records.
5. Subject to the above, order in the petition was reserved.

By Order of the Commission
Sd/-
(T. Rout)
Chief (Legal)

